

Central Administrative Tribunal
Principal Bench

O.A. No.1543/2003

(1)

New Delhi this the 24th day of June, 2003

Hon'ble Shri V.K. Majotra, Member (A)

Shri Heera Lal
S/o Shri Dunga Ram,
R/o H.No. 26/287-88,
Trilokpuri (Himmatpuri), Delhi-110091.

-Applicant-

(By Advocate: Shri B.D. Sharma)

Versus

Union of India
Ministry of Urban Development
through its Secretary,
Nirman Bhawan, New Delhi (Proforma Party)

2. The Chief Engineer(Electrical)-II,
Central Public Works Department
Vid्युत Bhawan, New Delhi.

-Respondents

ORDER (Oral)

Learned counsel Shri B.D. Sharma heard.

2. The earlier OA of the applicant namely, OA-2607/2001 was disposed of by order dated 2.7.2002 with the following directions:-

"In the above view of the matter, I am partially allowing the OA and dispose it of with the directions that the respondents shall have the applicant re-examined by a medical board, constituted without the participation by the Doctor who had examined him earlier and take appropriate decision, keeping in mind his long service with the Organisation, though as a muster roll worker. No costs".

3. Drawing my attention to Annexure-13 dated 29.8.2002, learned counsel stated that applicant was asked to visit Dr. Ram Manohar Lohia Hospital, New Delhi for medical examination. According to him, as such he was medically examined on 9.9.2002 and

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declared as medically fit. Thereafter the applicant made representations dated 14.11.2002, 29.11.2002 and 16.1.2003, Annexures-10,11 and 12 respectively, requesting respondent No.2, Chief Engineer (Electrical-II) to take him on duty. However, the respondents have yet not responded to his request.

4. Having regard to the above claims, in my considered view, this OA can be disposed of at this stage itself and without putting the respondents on notice, while respondents will not be prejudiced in any manner, to consider applicant's representations referred to above in the light of the medical report of Dr. Ram Manohar Lohia Hospital, New Delhi where the applicant had been medically examined in pursuance of Annexure-13 dated 29.8.2002 and in case the applicant has been found medically fit, respondents shall pass appropriate orders which should be detailed, reasoned and speaking within a period of one month from the date of receipt of these orders.

Ordered accordingly.


(V.K. Majotra)
Member (A)

cc.